

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

O.A. No. 246 of 2020 (SZ)

Between

Tribunal on its own Suomoto based
On the news item in Dinamani Newspaper
Chennai edition Dt.02.11.2020" Vaiyavur
and Nathappettai Lakes: Will become a bird Sanctuary?

And

The Secretary to Government of Tamil Nadu
And 9 others

... Respondent(s)

STATUS REPORT FILED BY THE 9TH RESPONDENT

**M/s. HARIKRISHNAN R
J. JOSEPH SUNDAR
NIKHIL J**

**COUNSEL FOR THE 9TH RESPONDENT
9003801089**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

O.A. No. 246 of 2020 (SZ)

Between

Tribunal on its own Suomoto based
On the news item in Dinamani Newspaper
Chennai edition Dt.02.11.2020" Vaiyavur
and Nathappettai Lakes: Will become a bird Sanctuary?

And

The Secretary to Government of Tamil Nadu
And 9 others

... Respondent(s)

INDEX

S.No.	Description	Pg. No.
1.	Status Report filed by the 9 th Respondent	1
2.	Notice, tender and work order for the Construction of Storm Water Drain with Cover Slab at Manjal Neerodai Canal	9
3.	Tender notice, work order and completion report in Bio-mining phase-I of the Composit yard	15
4.	Tender notice, work order and notice on Bio-mining phase-II of the Composit yard	21
5.	Tender notice, Letter of acceptance and Work order in the project to construct UGSS to added areas and setup of new STP with SBR technology	31

Dated at Chennai this the 3rd day of June 2025



COUNSEL FOR THE 9TH RESPONDENT

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

O.A. No. 246 of 2020 (SZ)

Between

Tribunal on its own Suomoto based
On the news item in Dinamani Newspaper
Chennai edition Dt.02.11.2020" Vaiyavur
and Nathappettai Lakes: Will become a bird Sanctuary?

And

The Secretary to Government of Tamil Nadu,
And 9 others

... Respondent(s)

STATUS REPORT FILED BY THE 9TH RESPONDENT

I, S. Sasikala, aged 50 years, currently serving as Deputy Commissioner of Tambaram Corporation, holding additional in charge of the post of Commissioner, Kancheepuram Corporation, having come down to Chennai temporarily, do hereby state and affirm as under:

1. I am the Deputy Commissioner of the Tambaram Corporation, and vide order dated 26.05.2025 passed by the Director of Municipal Administration in Roc.No. 675/2025/C1, I have been appointed as in-charge Commissioner of Kancipuram Corporation and authorized to swear to this affidavit. I am filing this interim status report from the records available in the office of the Commissioner of Kancheepuram Corporation.
2. I respectfully state that on 23.11.2020, the Hon'ble Tribunal was pleased to initiate suo-moto motion registered as O.A. No. 246 of 2020, raising


COMMISSIONER (S/C)
KANCHEEPURAM CITY MUNICIPAL CORPORATION

concerns over the Vaiyavur and Nathapettai lakes situated in the Kanchipuram District. Vide order dated 23.11.2020, this Hon'ble Tribunal was pleased to constitute a Joint Action Committee consisting officials from various departments to ascertain the possibilities of converting the aforesaid lakes to Sanctuary and inquire into the allegations of environmental degradation in and around the same. Along with the report of the Joint Action Committee, an officer deputed by the erstwhile Commissioner who was also a part of the committee, filed her report on behalf of the 9th respondent's office, on 10.02.2021. I crave the leave of this Hon'ble Tribunal to read this interim status report as part and parcel of the earlier report. Vide the present interim status report, the subsequent events undertaken by the Kanchipuram Corporation towards compliance of this Tribunal's orders are set out.

3. I state that for ease of reference, this report is bifurcated into three parts. (A) Alleged inlet of sewage into the lake, (B) Alleged dumping of garbage into Nathapettai lake, and (C) Upgradation of Sewage Treatment Plan (STP).

A. Alleged inlet of sewage into the lake

4. It is respectfully submitted that it was stated before this Hon'ble Tribunal as if the 9th respondent has been permitting discharge of untreated effluent into the Nathapettai lake, which alone falls within the jurisdiction of the 9th respondent. Vaiyavur lake falls within the jurisdiction of Vaiyavur Village Panchayat. It is submitted that while the lake is in the control of the Water Resources Department (WRD), Government of Tamil Nadu, the canal


COMMISSIONER (STP)
KANCHEEPURAM CITY MUNICIPAL CORPORATION.

leading to the lake is alone in the control of this respondent. This canal is referred as 'Manjal Neerodai canal' and about 5.883 km of the said canal is alone within the jurisdiction of this respondent.

5. It is submitted that the 'Manjal Neerodai canal' flows in the Kancheepuram city where the zero point in so far as the 9th respondent is concerned falls under the Putheri village panchayat. Until 2023, the canal was bound by Random Rubble Masonry walls on both sides. This paved way for occasional discharge of effluents into the canal. However, to comply with the orders of this Hon'ble Tribunal and with a measure to safeguard the lake, the Kancheepuram corporation decided to reconstruct the canal by redeveloping the same with concrete walls on both sides. It was also decided that the canal bed be formed with a layer of concrete to enable smooth flow of water. The Government of Tamil Nadu vide G.O. (Ms.) No. 27 dated 22.02.2023 has allocated Rs. 40 Crores for this project. Technical sanction for the project was granted on 08.05.2023, following which Tenders were called for on 27.06.2023 and the work order was issued on 30.10.2023 in favour of M/s. ABBUNDU Interiors and Constructions Pvt Ltd, Chennai, to commence the construction of the project. It is submitted that out of 5.883 kilometers, only 2.65 kilometers is left for re-development. The project is expected to be completed before September 2025. The photographs filed with the report may be considered as the part and parcel of this report.
6. It is submitted that as a measure to filter any garbage that is likely to choke the flow of water to the lake, the corporation has decided to install screens/nets at four junctures. These screens/nets not only act as a

barricade to stop the garbage that is likely to hamper the flow of water but also to help removing them effectively. It is submitted that a robust system is being developed to ensure in no way, garbage of any sort is carried via the canal to the lake. As stated supra, the project is nearing completion with only 2.65 kilometers is left and the project is expected to be completed shortly. Once the walls are redeveloped, there is absolutely no possibility that the canal can be contaminated.

B. Alleged dumping of garbage into Nathapettai lake

B.1 Setting up of Micro Composite Centre (MCC)/Onsite Composite Centre (OCC)

The factual position is so far as the allegation that the corporation has been dumping garbage into the Nathapettai lake is clarified as under:

7. It is submitted that since the formation of Kancheepuram town, the area surrounding the lake was identified the only viable option for the composite yard. Up until 2019-20, the garbage collected in Kancheepuram town was, after segregation, stored in the area around the Nathapettai lake. However, during 2020, as many as 13 Micro Composite Centre (MCC) and 4 Onsite Composting Centre (OCC) was setup in Kancheepuram to handle the everyday waste, both dry and wet. On an average, Kancheepuram produces approximately 100MT of waste out of which wet waste, dry waste and construction and debris waste would be 46MT, 42 MT and 2MT respectively. The remaining 10MT would be from bulk waste generators. To handle the wet waste, the following MCC and OCC were setup and have been fully functional since 2020. By virtue of processing in these units, no waste has

been transported to area around the Nathapettai Lake, which was used to store waste earlier.

Micro Composite Centre (MCC)	Onsite Composite Centre (OCC)
Nathapettai -A	Saravatheerthakarai OCC
Nathapettai -B	Viilakadikovil Street OCC
Nathapettai- C	Chetti Street OCC
Vellaikulam	Perasiriyarnagar OCC
Sevilimedu	
Rajaji Market	
Vallar Nagar	
NG Palace	
Kallukulam	
Sengunthar Nagar	
Thiruveedhipalam	
Vaiyoor	
Anandhapettai	

B.2 Bio-Mining in Nathapettai Lake Area

8. It is submitted that apart from the waste that are sent to the MCC/OCC as set up above, certain waste known as inert waste which cannot be recycled were sent to an area near Nathapettai Lake. Apart from setting up of

b

MCC/OCC, the Kancheepuram Corporation had also begun to revamp the dump site through bio-mining to recover the land at compost yard. Accordingly vide G.O. (Ms.) No. 36, Municipal Administration and Water Supply Department dated 22.02.2019, the administrative sanction has been accorded by the Government of Tamil Nadu at an estimated cost of Rs. 6.99 crores and in continuation, the technical sanction has been accorded by the Chief Engineer vide Roc. No. 19281/2016/DO1, dated 06.03.2019 to revamp the dump site by removing the legacy waste from the compost yard. The process of Bio-Mining was undertaken in two phases. The work order dated 01.07.2019 was issued in favour of P. Vijayaragunathan and the first phase was completed on 09.01.2025 and a quantity of 1,06,437 M3 of waste was removed from the site. After inspection, Anna University had issued a completion report in May 2023 on the first phase. The technical sanction for the second phase was accorded on 15.12.2022 and work order was issued on 06.03.2023. The second phase concluded on 06.02.2025 and a quantity of 23490 MT waste was removed from the site.

9. As seen above, the corporation in order to clear the waste in and around Nathapettai lake has undertaken bio-mining with the guidance of experts from Anna University and has completed both the phases successfully. As on date, the area surrounding Nathapettai Lake has bare minimal waste on the ground level, which is also being removed shortly.

C. Upgradation of Sewage Treatment Plant (STP)

10. It is submitted that there are as many as 51 wards in the city of Kancheepuram. Out of these, 33 of which was planned with a robust


COMMISSIONER (etc)
KANCHEEPURAM CITY MUNICIPAL CORPORATION

underground sewage system. Over time, 18 more wards were added for which the sewage were cleared through septic tanker lorries. The sewage treatment plant (STP) existing since 1974 proved ineffective owing to the increase in population. To overcome this, during the period 2023-24, the corporation had decided to lay underground sewerage system for the newly added 18 wards. A proposal to construct a 36 ML capacity Sewage Treatment Plant (STP) was approved vide G.O. (Ms.) 71, Municipal Administration and Water Supply Department dated 20.05.2024. Tender was open from 20.03.2024 and Work Order was issued on 26.09.2024 in favour of M/s Saravana Engineering and Infratech Pvt. Ltd. and M/s VVV Construction Pvt. Ltd. This project is likely to be completed in two years. Likewise, upgradation of Sewage Treatment Plant from Waste Stabilization Pond (WSP) to Sequencing Batch Reactor (SBR) Technology is underway through this project. Upon completion of this work, the treatment of sewage water in the Kancheepuram region would be effective and robust.

11.I respectfully submit that apart from the aforesaid measures, to keep continuous check on water contamination, the Corporation has set up an Online Continuous Effluent Monitoring Systems (OCEMS) facility in the Nathapettai STP in accordance with the TNPCB norms and mandate. It is an online system through which the TNPCB can continuously check and monitor the standard and quality of the effluent that is released from the STP. Upon completion of this project, any possibility of untreated effluent flowing into Nathapettai lake could be completely prevented.


COMMISSIONER (G/C)
KANCHEEPURAM CITY MUNICIPAL CORPORATION

12.I respectfully state that the above stated work orders, and projects were implemented to ensure smooth flow of water into the Nathapettai Lake and to ensure that no untreated sewage is released to the lake. The 9th respondent has ensured that the orders of the Tribunal are strictly complied with and has undertaken all effective steps to reduce water contamination, and garbage dumping.

13.For all the aforesaid reasons, it is prayed that this Tribunal may be pleased to take on record this interim status report and thereby render justice.

Solemnly Affirmed at Madras

On the 3rd day of June 2025

And signed her name in my presence


COMMISSIONER (S/C)
KANCHEEPURAM CITY MUNICIPAL CORPORATION
BEFORE ME


ADVOCATE
No.129, SVP Garden,
Nolambur, CH-95

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை

காஞ்சிபுரம் மாநகராட்சி

உட்கட்டமைப்பு மற்றும் அடிப்படை வசதிகள் திட்டம் 2022-23

மஞ்சள்நீர் கால்வாய் மேம்படுத்துதல் பணி

காஞ்சிபுரம் மாநகராட்சி 36.14 சதுர கி.மீ பரப்பளவு கொண்ட 51 வார்டுகளை உள்ளடக்கியது ஆகும். இதன் மக்கள் தொகை 2011 -ம் ஆண்டு கணக்கின்படி 2,32,816 ஆகும். தற்போதைய மக்கள் தொகை 2,76,360 ஆகும். இந்நகரம் கோயில் நகரமாக உள்ளதாலும், வெளிமாவட்டங்களில் இருந்தும், வெளிமாநிலங்களில் இருந்தும், அயல்நாடுகளிலிருந்தும் இந்நகருக்கு வருகை புரிகின்றனர். இந்நகரம் பட்டு வளர்ச்சியிலும் ஈடுபட்டுள்ளதால் தோராயமாக தினசரி 30,000 மக்கள் வந்து செல்லக்கூடிய நகரமாகவும் உள்ளது.

காஞ்சிபுரம் நகரின் மையப்பகுதியில் மஞ்சள் நீர் ஓடை அமைந்துள்ளது. மேற்படி ஓடை மாநகராட்சியின் எல்லைக்கு அருகில் உள்ள புத்தேரி ஊராட்சி பகுதியில் தொடங்கி இந்நகர் வழியாக சுமார் 5.883 கி.மீ நீளம் பயணித்து நத்தப்பேட்டை ஏரியினை சென்றடைகிறது. மழைகாலங்களில் நகரில் உள்ள அனைத்து பகுதிகளில் இருந்து வெளியேறும் மழைநீர் மேற்படி கால்வாய் வழியாக நத்தப்பேட்டை ஏரியினை சென்றடைகிறது. மேற்படி மஞ்சள் நீர் கால்வாயின் இரு கரைகளையும் காண்கிரீட் சுவர்களாக அமைத்து, மண்கழிவுகள், குப்பைகள் முதலியவற்றை அகற்ற தடுப்பு வலைகள் மற்றும் சுத்திகரிப்பான்கள் ஏற்படுத்த நடவடிக்கையில் உள்ளது.

இப்பணியானது உட்கட்டமைப்பு மற்றும் அடிப்படை வசதிகள் 2022-23-ன் திட்டத்தின் கீழ் அரசாணை எண்.27, நாள்.22.02.2023 ல் பெறப்பட்டுள்ளது. மேற்கண்ட பணிக்கு ரூ.40.00 கோடியும் முழு அரசு மானியமாக வழங்கப்பட்டுள்ளது. இதற்கான தொழில்நுட்ப அனுமதி 08.05.2023-லும் ஒப்பந்தப்புள்ளி 27.06.2023-லும் கோரப்பட்டு 30.10.2023 அன்று பணி உத்தரவு வழங்கப்பட்டுள்ளது. மேற்கண்ட பணியில் புத்தேரி, நத்தப்பேட்டை, திருக்காலிமேடு மற்றும் ஆனந்தாபேட்டை பகுதியில் மழைநீர் கால்வாய் பணிகள் துவங்கப்பட்டு சுற்றுச்சுவர் அமைக்கும் பணி நடைபெற்று வருகிறது. தற்போது இதுவரை ரூ.13.80 கோடிக்கு பட்டியல் தொகை வழங்கப்பட்டுள்ளது. மேற்படி இக்கால்வாயின் மொத்த நீளமான 5.883 கி.மீ நீளத்தில் இதுவரை 3.23 கி.மீ நீளத்திற்கு இக்கால்வாய் முடிக்கப்பட்டுள்ளது. இக்கால்வாயினை வரும் மழைக்காலத்திற்குள் விரைந்து முடிக்க நடவடிக்கையில் உள்ளது என்பதை தெரிவித்துக் கொள்ளப்படுகிறது.


 ஆணையாளர் (ஆ)ம
 காஞ்சிபுரம் மாநகராட்சி

Municipal Administration and Water Supply Department

Kancheepuram City Municipal Corporation

Infrastructure and Basic Facilities Project 2022-23

Manjal Neerodai Canal Improvement Project

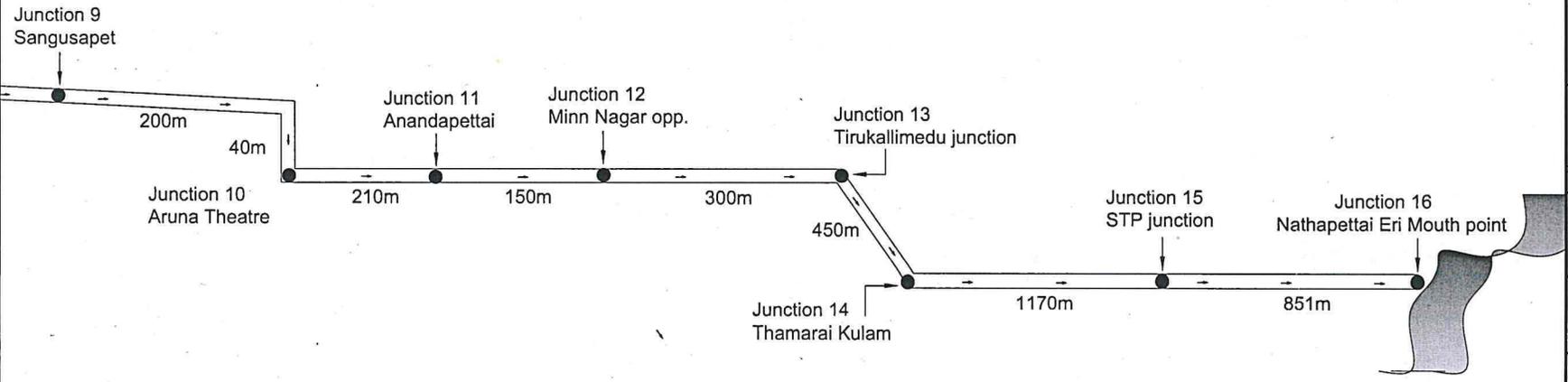
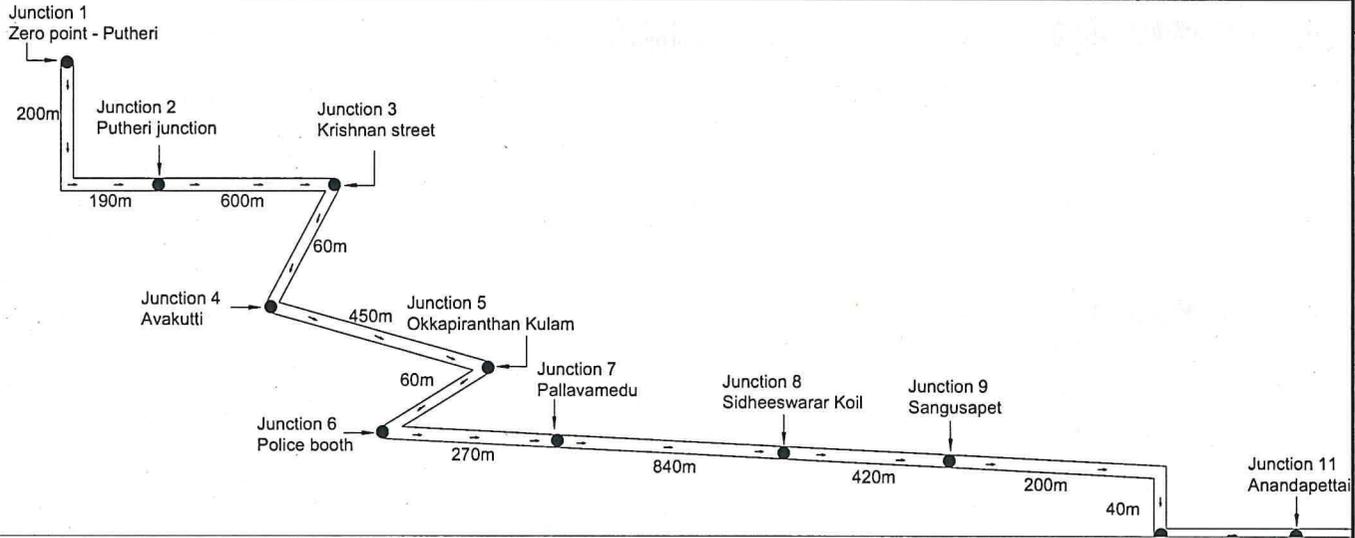
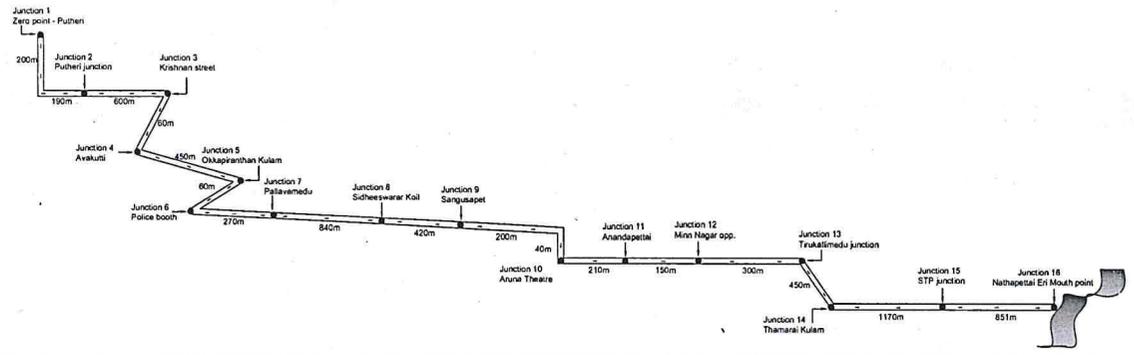
Kancheepuram Municipal Corporation is consisting of 51 wards in an area of 36.14 sq km. As per the 2011 census, its population is 2,32,816. The current population is 2,76,360. Since this is a temple city, people from outside districts, outside states and from foreign countries visit this city. Since this city is also involved in silk development, approximately 30,000 people visiting daily.

The manjal neerodai canal is located in the heart of Kancheepuram city. The above canal starts in the Putheri panchayat area near the boundaries of the city municipal corporation and travels for a length of about 5.883 km through the city and reach the Natthappettai lake. During rainy season, rainwater from entire parts of the city flows through the above canal and reaches the Natthappettai Lake. Steps are being taken to construct concrete walls on both banks of the Manalneerodi Canal and install barrier nets and purifiers to remove waste soil, garbage, etc.

9B

This work has been received under the Infrastructure and Basic Facilities Scheme 2022-23 vide Government Order No. 27, dated 22.02.2023. A total sum of Rs. 40.00 crore has been provided as full government subsidy for the above work. The technical sanction for this was requested on 08.05.2023, tender was called on 27.06.2023 and the work order was issued on 30.10.2023. In the above work, rainwater drainage works have been started in Putheri, Natthappettai, Thirukkalimedu and Anandapettai areas and the construction of compound walls is progress. So far, Rs. 13.80 crore has been paid as bill amount. Out of the total length of 5.883 KM of the above canal, 3.23 km has been completed so far. This is to inform that steps are underway to complete this canal before the upcoming rainy season.

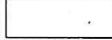
Sd/-
Commissioner
Kancheepuram City Municipal Corporation



GENERAL NOTES:

1. This drawings is the property of TERRA AMATA DESIGN CONSORTIUM (TEAMDC) India and must not be passed on to any body not authorized by TEAMDC neither to receive it nor to be copied or otherwise made use of either in full or in part by such person or body without the prior permission in writing. This drawing cannot be handed over to a third party or used for any purpose, other than that for which it has been intended.
2. Do not scale from the drawing.
3. All dimensions are in meters and levels are meters unless noted otherwise.
4. After finalising the site, soil test needs to be carried out. According to the existing soil conditions the necessary sub structure design needs to be done and the same to be corrected from the authorised Government agencies / educational institutions.
5. To retain the aesthetic outlook all the superstructure details needs to be adhered as per the TEAMDC detailing.

LEGEND

-  - R.R MASONRY
-  - COVER SLAB

PROJECT CLIENT & ADDRESS:
Kancheepuram City Municipal Corporation



PROJECT CONSULTANT:
TERRA AMATA DESIGN CONSORTIUM
Architecture | Engineering | Interiors
Email: info@terraamata.com | Website: terraamata.com
Tel: +91-9894774204, +91-9207392979
Kerala office: White House, Chavara PO, Kollam, 691583, Kerala

PROJECT TITLE:
Development of Manjal Neerodai at Kancheepuram City Municipal Corporation, Kancheepuram District

DRAWING TITLE:
Tank Locations and Flow direction

JOB ID: PI-SW	DATE: 11/03/2023	SHEET: 11
SCALE: NTS	DRAWING NO: TADC-PI-SW-TIR-0003	REV: 12

**காஞ்சிபுரம் மாநகராட்சி
ஒப்பந்தப்புள்ளி அறிக்கை**

காஞ்சிபுரம் மாநகராட்சியில் உள்கட்டமைப்பு மற்றும் வசதிகள் திட்டம் 2022-2023-ன் கீழ் மேற்கொள்ள இருக்கும் பணிக்கு தகுதிவாய்ந்த ஒப்பந்ததாரர்களிடமிருந்து மூடி முத்திரையிடப்பட்ட ஒப்பந்தப்புள்ளிகள் ஆணையர் அல்லது அவரது அதிகாரம் பெற்றவர்களால் 09.06.2023-ம் தேதி வெள்ளிக் கிழமை மாலை 3.00 மணி வரை ஒப்பந்தப்புள்ளிகள் வரவேற்கப்படுகிறது. வரப்பெற்றுள்ள ஒப்பந்தப்புள்ளிகள் 09.06.2023 அன்று மாலை 3.30 மணிக்கு வருகை தந்துள்ள ஒப்பந்ததாரர்களின் முன்னிலையில் திறக்கப்படும்.

மேலும் இப்பணிகளுக்கான ஒப்பந்தப்புள்ளி படிவங்களை 09.06.2023-ம் தேதி வெள்ளிக் கிழமை மாலை 3.00 மணி வரை அரசு வலைதளம் <http://ntenders.gov.in> -லிருந்து இலவசமாக பதிவிறக்கம் செய்துக்கொள்ளலாம். பூர்த்தி செய்யப்பட்ட ஒப்பந்தப்புள்ளி படிவங்களை E-Token / Digital Signature Card உபயோகித்து அரசு வலைதளம் <http://ntenders.gov.in>-ல் E-Submission மூலமாக 09.06.2023-ம் தேதி வெள்ளிக் கிழமை மாலை 3.00 மணி வரை சமர்ப்பிக்கலாம்.

ஒப்பந்தப்புள்ளி முன் வைப்புத் தொகை (E.M.D) வங்கி வரைவோலையாக பெறப்பட்டு ஸ்கேன் செய்து, ஒப்பந்தப்புள்ளி படிவத்துடன் இணைத்து சமர்ப்பிக்கப்பட வேண்டும். மேலும் அசல் வைப்புத் தொகை வரைவோலை ஒப்பந்த தினத்தன்று ஒப்பந்தப்புள்ளி சமர்ப்பிப்பதற்கு முன்னதாக நேரடியாகவோ அல்லது தபால் மூலமாகவோ சமர்ப்பிக்கப்பட வேண்டும். ஒப்பந்தப்புள்ளி வைப்புத் தொகை செலுத்தி உரிய வங்கி வரைவோலை (Demand Draft) அல்லது ரசீது இணைக்கப்படாத ஒப்பந்தப்புள்ளிகள் ஏற்றுக்கொள்ளப்பட மாட்டாது. ஒப்பந்தப்புள்ளி பெறப்படும் நாளன்று எதிர்பாராமல் அரசு விடுமுறை என அறிவிக்கப்படுமாயின் அதற்கு அடுத்த வேலை நாட்களில் ஒப்பந்தப்புள்ளி திறக்கப்படும். இதர விவரங்கள் ஏதேனும் தேவைப்பட்டால் அவைகளை அலுவலக நாட்களில் அலுவலக நேரத்தில் பொறியியல் பிரிவில் கேட்டு தெரிந்து கொள்ளலாம்.

வ.எண்	வேலையின் பெயர்	மதிப்பீடு ரூ. (கோடியில்)	ஒப்பந்ததாரரின் குறைந்தபட்ச தகுதி	ஒப்பந்த படிவம் விலை ரூ.	டேவணித் தொகை ரூ.	ஒப்பந்த காலம்
1	காஞ்சிபுரம் மாநகராட்சியில் உள்ள மஞ்சள் நீர் கால்வாய் கட்டுதல் மற்றும் மேல்மூடி அமைத்தல் பணி	40.00	வகுப்பு 1	15,600/-	40,00,000/-	12 மாதங்கள்

நிபந்தனைகள்

1. பணிகளை குறிப்பிட்ட காலத்திற்குள் ஒப்பந்ததாரர்கள் செய்து முடிக்க வேண்டும்.
2. ஒப்பந்ததாரர்கள் ஒப்பந்தப்புள்ளி கொடுக்கும்போது டெண்டர் செட்யூல் அனைத்து பக்கங்களிலும் கையெழுத்து இட வேண்டும். கையொப்பம் இடாத ஒப்பந்தப்புள்ளிகள் நிராகரிக்கப்படும்.
3. டேவணித் தொகை இல்லாமல் வரும் ஒப்பந்தப்புள்ளி தள்ளுபடி செய்யப்படும்.
4. விலை விகிதம் எண்ணாலும், எழுத்தாலும் தெளிவாக குறிப்பிடப்பட வேண்டும்.
5. பணியில் பயன்படுத்தப்படும் கட்டுமான பொருட்களுக்கான தரச்சான்று அரசு பரிசோதனைக்கூடம் அல்லது அரசு அங்கீகரிக்கப்பட்ட தொழில்நுட்ப கல்லூரிகளில் பெற்று நகராட்சிப் பொறியாளரிடம் சமர்ப்பிக்க வேண்டும்.
6. அனைத்து ஒப்பந்ததாரர்கள் பற்றிய வகுப்பு விவரம் பற்றிய பதிவேடு பராமரிக்கப்பட்டு வருகிறது. அதனடிப்படையில் ஒப்பந்தக்காரர்கள் அவர்களின் தகுதிக்குட்பட்டு பணிகளுக்கு மட்டுமே ஒப்பந்தப்புள்ளி சமர்ப்பிக்கப்பட வேண்டும். மேலும் தகுதிக்கு மீறிய பணிகளுக்கு ஒப்பந்தப்புள்ளி சமர்ப்பிக்கும் பட்சத்தில் எவ்வித முன்னறிவிப்புமின்றி ஒப்பந்தப்புள்ளி நிராகரிக்கப்படும்.

மாநகராட்சி அலுவலகம்,

காஞ்சிபுரம்.

நாள்:- 09.05.2023.

பெற்றநர்

மாநகராட்சி பதிவு பெற்ற ஒப்பந்ததாரர்கள்.

நகல் - மதிப்பிற்குரிய மேயர் அவர்களின் தகவலுக்கு.

நகல் - மதிப்பிற்குரிய துணை மேயர் அவர்களின் தகவலுக்கு.

நகல் - மாமன்ற உறுப்பினர்கள், காஞ்சிபுரம் மாமன்றம்.

நகல் - நகராட்சி பொறியாளர் / மேலாளர், காஞ்சிபுரம் மாநகராட்சி.

நகல் - ஆணையர் அவர்களின் மேசைக்கு.

நகல் - காசாளர் மற்றும் விளம்பரப் பலகை.

ஆணையாளர்,
காஞ்சிபுரம் மாநகராட்சி.

09.05.2023

TRANSLATION

R.C. No. 2891/2022/E1

Date : 09.05.2023

Kancheepuram City Municipal Corporation

Notice Inviting Tender

Sealed tenders are invited from eligible contractors for the work to be undertaken under Infrastructure and Basic Facilities Project 2022-23 in Kancheepuram City Municipal Corporation by the Commissioner or his authorized representative up to Friday, 09.06.2023 evening 3.00 p.m. The tenders received will be opened on 09.06.2023 evening at 3.30 p.m in the presence of the contractors who are present.

Further, the tender forms for the works can be downloaded free of cost from the government website <http://tntenders.gov.in> till Friday, 09.06.2023 evening 3.00 p.m. The completed tender forms should be submitted through E-Submission on the government website <http://tntenders.gov.in> by using E-Token / Digital Signature Card till Friday the 09.06.2023 3.00 PM. The Earnest Money Deposit (E.M.D) to be obtained by way of bank Demand Draft and the same to be scanned and submitted along with the tender form. Further, the original bank demand draft towards payment of Earnest Money Deposit to submitted either in

11B

person or by post on the tender date prior to submission of the tender form. Tenders forms without enclosing appropriate bank draft or receipt towards payment of earnest money deposit will not be accepted. If the date of receipt of tenders is unexpectedly declared a government holiday, the tenders will be opened on the next working day. If any information is required, the same can be enquired and obtained during working hours of office days.

Sl. No.	Name of the work	Estimate - Rs. (crores)	Minimum Qualifications of Contractor	Cost of tender form - Rs.	Earnest Money Deposit - Rs.	Contract Period
1	Construction of Storm Water Drain With Cover Slab at Manjal Neer Channel	40.00	Class - 1	15,600	40,00,000	12 Months

Conditions

01	The contractors should complete the work within the specified time frame.
02	The contractors must sign all pages of the tender schedule when submitting their tender form. Unsigned tender forms will be rejected.

11C

03	Any tender received without the earnest money deposit will be rejected.
04	The price rate should be clearly mentioned both in numbers and words.
05	Quality certificates for construction materials used in the work must be obtained from a government testing laboratory or government-approved technical colleges and submitted to the Municipal Engineer.
06	A register is maintained in respect of particulars of class of all contractors. On that basis, contractors should submit tender form only for works within their eligibility. Further, in case of submitting tender for works that exceed the eligibility criteria, the tender will be rejected without any prior notice.

City Municipal Corporation office
Kanchepuram
Date : 09.05.2023

Sd/- Commissioner
Kanchepuram
City Municipal Corporation

To

Corporation registered contractors
Copy:

The Respected Mayor's : For information

11D

The Respected Deputy Mayor : For information

The Council of Members, Kancheepuram Council

The Municipal Engineer / The Manager, Kancheepuram City

Municipal Corporation

The Commissioner's Desk

The Cashier / Notice Board

-12
Work Order

From:
Thiru.M. Senthil Murugan.M.Com,
Commissioner,
Kancheepuram Corporation,
Kancheepuram.

To:
M/S. ABBUNDU Interiors and
Construtions Pvt Ltd.,
New No. 22, Old No. 78, First Floor,
2nd Main Road, Gandhi Nagar,
Adyar, Chennai-600020.

Roc. No.2891/2022/E1, Dated. 30.10.2023

Sir,

Sub:- I & A Scheme 2022-23 – Kancheepuram Corporation
Construction of Storm Water Drain With Cover Slab at Manjal Neer Channel – Est. Rs. 40.00 Crores issuing of notice to proceed with the work-Regarding.

Ref:- 1. I & A Scheme 2022-23 Tender Notice Ref Roc No.2891/2022/E1
Dated.09.05.2023.
2. Your Tender Date. 27.06.2023.
3. This office letter Even No. 12790/2022/E1, Date. 17.10.2023
4. Your Negotiation Letter Dated. 04.07.2023, 10.07.2023, 19.07.2023,
04.10.2023 & 13.10.2023.
5. Letter of Acceptance.25.10.2023.
6. Your Letter Dated. 26.10.2023.

Pursuant to your furnishing the requisite Security Deposit as stipulated in ITB clause 28.4 and signing of the contract agreement in ITB clause 31 agreement for the work of "Construction of Storm Water Drain With Cover Slab at Manjal Neer Channel" [File Roc No-2891-2022-E1] @ a (Bid price Price + GST 18%) of Rs. 40,07,96,000/- (Fourty crores Seven lakhs Ninety six Thousand only), you are hereby instructed to proceed with the execution of the said works in accordance with the contract terms and conditions. The Contract Period is 12 months from the date of issue of work order.

You are hereby instructed to proceed with the execution of the above said work in accordance with the conditions stipulated as per the agreement. Your attention is drawn to the following specific conditions for strict compliance:

1. **Contract Period:** The Contract period is for 12 months from the date of issue of Work Order to the successful contractor.
2. **Payment Schedule:** Part or Complete Payment will be made by the Corporation Commissioner based on the outturn of satisfactory completion of work in the previous month and value of work executed shall be determined, based on the measurements and check measurements by the Engineer in the M.Book.
3. **Milestones and Liquidated Damages:** The work will have two milestones are:
 - a. Minimum one third of the value of work should be completed by the end of the 1st month, and
 - b. Work should be completed in all respects by the end of the month.

If there is default in meeting either or both these deadlines, Liquidated damages @ 0.1% of the unfinished value of work (in relation to the two milestones) will be levied per day till their completion.

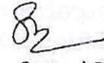
4. **Machineries:** The bidder should own or lease Machine mixer and tie up with a Ready Mix plant in respect of the SWD. The Ready Mix shall be delivered at the work site at 120° C. The detailed list of Machineries as detailed in the Tender document shall be made available at the work site.

..2..

5. **Retention Money:** The Municipal shall retain a sum equivalent to 5% of the value of the each bill as retention money from each payment due to the Contractor. Out of the 5% of the retention amount, on issue of completion certificate for the work 2.5% will be released to the Contractor, while the balance 2.5% will be retained during defect liability period (2 years for the SWD Works). The retained 2.5% will be released by the Commissioner after ensuring no liability in connection with work executed.
6. **Third Party Inspection:** In order to ensure quality of the work, Third party checks and inspections will be taken up. Any defects pointed out by the Third party Inspections shall be attended by the Contractor at his own cost and rectified.
7. **Fraudulent Practices :** If it is found any time during the tender process, award of contract, or during the contract period, that the Contractor has furnished false certificate or if the Contractor, in the judgment of the Employer has engaged in corrupt or fraudulent practices in competing for, getting the contract or in the executing the Contract, the Contract will be summarily terminated and Criminal Proceedings will be initiated.
8. **Termination of the Contract:** If the work is not completed even 45 days after the contract period (2 months period), the contract is liable for summary cancellation
9. **Defect Liability Period:** The defect liability period is 2 years.
10. **Any disputes arises** should be settled within the Kancheepuram District jurisdiction.


Commissioner, 30/10/23
Kancheepuram Corporation

Copy to Commr. Table.
Copy to Municipal Engineer, Kancheepuram Corporation
Copy to Assistant Executive Engineer/Assistant Engineer, Kancheepuram Corporation
Copy to File.


30.10.2023

KANCHEEPURAM CITY MUNICIPAL CORPORATION



CONSTRUCTED A NEW RCC WALL AT MANJAL NEER CHANNEL



DIVERTING THE MANJAL NEER CHANNEL SEWERAGE TO STP

நகராட்சி அலுவலகம்,
காஞ்சிபுரம்,
நாள்.08.03.2019.

ஒப்பந்தப்புள்ளி அறிக்கை

காஞ்சிபுரம் நகராட்சி எல்லைக்குட்பட்ட பகுதியில் கீழ்க்கண்ட பணிக்கு தகுதிவாய்ந்த ஒப்பந்ததாரர்களிடமிருந்து இரண்டு உறையிட்டு மூடி முத்திரையிடப்பட்ட ஒப்பந்தப்புள்ளிகள் ஆணையர் அல்லது அவரது அதிகாரம் பெற்றவர்களால் வரவேற்கப்படுகிறது. மேலும் இப்பணிகளுக்கான ஒப்பந்தப்புள்ளி படிவத்தை 11.04.2019 (வியாழக் கிழமை) மாலை 3.00 மணி வரை அரசு வலைதளம் <http://tntenders.gov.in> -லிருந்து இலவசமாக பதிவிறக்கம் செய்துக்கொள்ளலாம். பூர்த்தி செய்யப்பட்ட ஒப்பந்தப்புள்ளி படிவங்களை E-Token / Digital Signature Card உபயோகித்து அரசு வலைதளம் <http://tntenders.gov.in>-ல் E-Submission மூலமாகவும் சமர்ப்பிக்கலாம்.

சீயம் எண்	வேலையின் விவரம்	மதிப்பீட்டு தொகை(ரூ.) இலட்சத்தில்	டேவனித் தொகை ரூபாய்	ஒப்பந்தப்புள்ளி சமர்ப்பிக்க வேண்டிய கடைசி நாள் மற்றும் தேரம்	ஒப்பந்தப்புள்ளி திறக்கப்படும் நாள் மற்றும் தேரம்
1	I.தூய்மை பாரத இயக்கம் 2018-19 காஞ்சிபுரம் நகராட்சி நத்தபேட்டை உரக்கிடங்கு வளாகத்தில் சேகரிக்கப்பட்டுள்ள குப்பைகளை அப்புறப்படுத்தி நிலத்தினை மீட்டெடுக்கும் (Bio Mining Process) பணி மேற்கொள்ளுதல்	699.00	699000/-	12.04.2019 மாலை 3.00 மணி வரை	12.04.2019 மாலை 3.30 மணிக்கு வரை
2	மறுஒப்பந்தப்புள்ளி - II. TUFIDCO FUND காஞ்சிபுரம் நகராட்சியில் பயனாளிகளால் இணைக்கப்படாத குடிநீர் வீட்டிணைப்புகள் திட்டத்தின் கீழ் 14000 எண்ணிக்கை வீட்டிணைப்பு இணைக்கும் பணி (Internal Plumbing)	485.00	485000/-	12.04.2019 மாலை 3.00 மணி வரை	12.04.2019 மாலை 3.30 மணிக்கு வரை

நகராட்சி அலுவலகம்;
காஞ்சிபுரம்,
நாள்.08.03.2019

A. Jeyaraj
ஆணையர்(பொ)
காஞ்சிபுரம் பெருநகராட்சி -
8-3-19

TRANSLATION

R.C. No. 5599/2018/E1

Municipal Office

Kancheepuram

Date : 08.03.2019

Notice Inviting Tender

Sealed tenders are invited in duplicate from eligible contractors for the work to be undertaken within the jurisdiction of Kacheepuram Municipality by the Commissioner or his authorized representative. The tender forms for the works can be downloaded free of cost from the government website <http://tntenders.gov.in> till Thursday, 11.04.2019 evening 3.00 p.m. The completed tender forms can be submitted through E-Submission on the government website <http://tntenders.gov.in> by using E-Token / Digital Signature Card

Sl. No.	Name of the work	Estimate - Rs. (Lakhs)	Earnest Money Deposit - Rs.	Last date and time for submission of tender	Date and time of tender opening
1	I.Swachh Bharat Mission (SBM) 2018-19" Removal of Legacy Waste dumped in At the Nattapettai Fertilizer Plant Complex through Bio mining	699.00	6,99,000	12.04.2019 evening ti.. 3.00 p.m.	12.04.2019 evening ti.. 3.30 p.m.

15B

	process				
2	Re-tender-II, TUFIDCO FUND In Kanchepuram Municipality work of carrying out house pipe connection (internal plumbing) for 14000 beneficiaries who have not connected water pipe to their house	485.00	4,85,000	12.04.2019 evening ti.. 3.00 p.m.	12.04.2019 evening ti.. 3.30 p.m.

City Municipal Corporation office
Kanchepuram
Date : 08.03.2019

Sd/- Commissioner
Kanchepuram
City Municipal Corporation

16

Work Order

From

Thiru.K. Mahendran, B.E.,
Municipal Engineer &
Commissioner (I/c),
Kancheepuram Municipality,
Kancheepuram.

To

Thiru.P. Vijayaragunathan,
No.13A, Selai Ramasamy Street,
Kancheepuram.

01.07.19

Roc. No.5599/2018/E1, Date.25.06.2019

Sub:- "Swachh Bharat Mission (SBM) 2018-19" - "Removal of Legacy Waste dumped in Thirukkallimedu dumping yard through Bio mining process-issuing of notice to proceed with the work-Regarding.

Ref:- 1.Your Tender dated.12.04.2019.
2. Municipal Council Resolution No. 66 , dated. 28.06 .2019
3. Letter of Acceptance dated.28.06.2019
3. Your Agreement dated 01.07.2019

Pursuant to your furnishing the requisite Security Deposit as stipulated in ITB clause 28.4 and signing of the contract agreement in ITB clause 31 agreement for the work of "Removal of Legacy waste dumped in Thirukkallimedu dumping yard through Bio Mining Process under Swachh Bharat Mission (SBM) 2018-19 [File No-5599/2018/E1] @ a Bid Price of Rs.6,80,53,258/- (Rupees six crores eighty lakhs fifty three thousand two hundred and fifty eight only), you are hereby instructed to proceed with the execution of the said works in accordance with the contract terms and conditions. The Contract Period is 12 months from the date of issue of work order.

You are hereby instructed to proceed with the execution of the above said work in accordance with the conditions stipulated as per the agreement. Your attention is drawn to the following specific conditions for strict compliance:

1. **Contract Period:** The Contract period is for 12 months from the date of issue of Work Order to the successful contractor.
2. **Payment Schedule:** Part or Complete Payment will be made every month by the Corporation Commissioner based on the outturn of satisfactory completion of work in the previous month and value of work executed shall be determined, based on the measurements and check measurements by the Engineer in the M. Book.
3. **Milestones and Liquidated Damages:** The work will have two milestones
4. Minimum one third of the value of work should be completed by the end of the 365 day

5. Work should be completed in all respects by the end of the 12th month.
If there is default in meeting either or both these deadlines, Liquidated damages @ 0.1% of the unfinished value of work (in relation to the two milestones) will be levied per day till their completion.
6. **State Quality Monitors:** In order to ensure quality of the work. Third party checks and inspections by the State Quality Monitors will be taken up. Any defects pointed out by the State Quality monitors shall be attended by the Contractor at his own cost and rectified.
7. **Fraudulent Practices :** If it is found any time during the tender process, award of contract, or during the contract period, that the Contractor has furnished false certificate or if the Contractor, in the judgment of the Employer has engaged in corrupt or fraudulent practices in competing for, getting the contract or in the executing the Contract, the Contract will be summarily terminated and Criminal Proceedings will be initiated.
8. **Termination of the Contract:** If the work is not completed even 365 days after the contract period (12 months period), the contract is liable for summary cancellation.
9. **Defect Liability Period:** The defect liability period is 1 year for the above work.
10. **Safety Gear and Safety devices:** No persons should be allowed to work without the Protective gear and Safety devices.

o/c

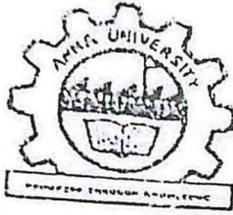
6/7/2019
Commissioner (I/c)
Kancheepuram Municipality

dm
1.7.19.

Copy to

1. Assistant Engineer, Kancheepuram Municipality.
2. Draftsman / Work Inspector, Kancheepuram Municipality.
3. Municipal Engineer, Kancheepuram Municipality.
4. Commissioner, Kancheepuram Municipality.

Rams
Pur.



E 18
CENTRE FOR ENVIRONMENTAL STUDIES
ANNA UNIVERSITY, CHENNAI-25.

Off: +91-44-2235 9009/ 9010

Fax: +91-44-2235 4717

Email: skanmani@hotmail.com/

directorcesau@gmail.com

Dr. S. KANMANI, B.E., M.E., Ph.D.
Professor & Director



Lr No.0039/ DIR/CES/ Kancheepuram Municipality

Date: 05.07 2021

Handwritten note: 20/7/21

To

The Commissioner,
Annai Indira Gandhi Salai,
Kancheepuram Municipality,
Kancheepuram - 631 502.

Handwritten note: 008045
5599/2018

Sir/Madam,

Sub: CES- Consultancy-PMC- "Solid Waste Management - Kancheepuram Municipality - Bio Mining project for removing legacy waste at Nathapettai dumpsite"- Progress Report II - Reg.

Ref: Your letter No.5599/2018/E1 dated 02.12.2019.

With reference to the above, please find enclosed 3 copies of Biomining Progress report - II on "Solid Waste Management System - Biomining of Legacy waste in Nathapettai Dumpsite of Kancheepuram Municipality". The soft copy of the report was released on 15 May 2021 and please find attached the hardcopy of the same. Kindly acknowledge the receipt.

Thanking you.

Yours faithfully,

DIRECTOR-CES
Director
E S Anna University
Chennai - 600 025

Encl: Report - 3 Nos.

SUGGESTION
Forwarded to JE/AE/D/man
For Remarks.

ME/CES

Handwritten note: 05/07/21

Received:

Copy letter only, not report

Report.

by 2021

20/7/21

From:- Er.S.Thirumavalavan,ME.,MBA., Chief Engineer, Directorate of Municipal Administration, Chennai – 600 028.	To:- The Commissioner, Kancheepuram City Municipal Corporation.
--	--

Roc.No.18281/2016/DO1,

Dated:09.01.2025.

Sir,

Sub :	Kancheepuram City Municipal Corporation -SBM Grant-2018-19 - Solid Waste Management – Revamping of Dump site through Bio Mining to recover the land at Compost yard –Work Completed–Completion Report - approval accorded–Regarding.
Ref:	<ol style="list-style-type: none"> 1. G.O. (Ms) No.36 Municipal Administration and Water Supply (MA-IV) Department, Dated: 22.02.2019. 2. Proceedings of the Chief Engineer,Roc.No:18281/2016/DO1, Dated: 06.03.2019.(ER .No: 964/2018-19). 3. The Commissioner, Kancheepuram City Municipal Corporation, Lr.No.5599/2018/E1, Dated: 18.09.2024. 4. Completion report received from the Anna university, Chennai on May 2023.

-:0:- -:0:- -:0:-

In the reference 1st cited, the administrative sanction has been accorded by the Government, for the work of "Revamping of Dump site through Bio Mining to recover the land at Compost yard in Kancheepuram City Municipal Corporation" at an estimated cost of Rs.699.00 Lakhs under SBM Grant-2018-19 and in continuation, the Technical sanction has been accorded by the Chief Engineer, O/o, CMA vide in the reference 2nd cited. In the reference 3rd cited, the Commissioner, Kancheepuram City Municipal Corporation, has submitted the Completion Report for approval.

The Completion report, Completion stage photos, copy of the work order, copy of the Agreement deed, Completion report received from the Anna university, Chennai vide in the reference 5th cited, submitted along with the Completion Report has been verified with original documents & final abstract of the Original M. Book. The Executive Engineer, Kancheepuram City Municipal Corporation has Test checked more than 30% value of work.

The total value of work done for the following work was, worked out with in the estimate amount as per the table given below. Hence, the Completion Report furnished by the Commissioner, Kancheepuram City Municipal Corporation, is hereby approved with following condition:

Sl. No	Name of Work	Estimate Amount (Rs. in Lakhs)	Value of work done (in Rupees) (Without GST 12%)
1.	Revamping of Dump site through Bio Mining to recover the land at Compost yard in Kancheepuram City Municipal Corporation.	699.00	5,96,83,175/-

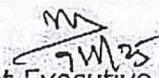
Conditions:

- 1 The EMD and additional security deposit should be paid to the contractor only after the work payment vouchers and M. books are audited by the local fund/AG audit department.
2. The Commissioner and Municipal Engineer concerned are responsible for in the event of any kind of audit objections arising LF/AG audit for this work.

S/d-Er.S.Thirumavalavan
Chief Engineer.

Encl: Completion report

//Forwarded by Order//


Assistant Executive Engineer
O/o the DMA, Chennai-28


9/11/2025
pm

21

Bio - mining - II

From
Thiru.P. Ponniah, I.A.S,
Director of Municipal Administration,
Urban Administrative Building Campus
Chennai-28.

To
The Director,
Information & Public Relations,
St. George Fort, Chennai-9

Roc. No. 19009/2022/SBM

Dated: 16 .12.2022

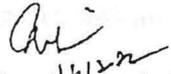
Sir,

Sub: Advertisement - Directorate of Municipal Administration
- Invitation for inviting Tender for the Bio - Mining
works sanctioned under **Swachh Bharat Mission**
(Urban) 2.0 for the year 2022-23 - to be published in
News papers- requested - Regarding.

I enclose herewith a notice for inviting Tender for the 07 Bio - Mining works sanctioned to Municipalities/corporations under **Swachh Bharat Mission (Urban) 2.0** in the 07 ULBs for the year 2022-23

I request you to publish the same in one English Daily (All Editions in the state) and One Tamil Daily (All editions in state). The size of the advertisement should not exceed 50 sq.cm.

Enclosure: As above


Director of Municipal Administration

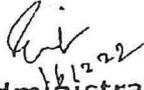
16/12/2022

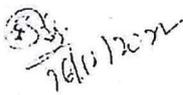
Government of Tamil Nadu
Municipal Administration and Water Supply Department
Directorate of Municipal Administration, Chennai-28.
Tel: 044-29864447

Notice for Inviting Tender (NIT)
(Roc.No. 19009/2022/SBM1, Date: 16 .12.2022)

1. Tenders are invited from the eligible bidders for 07 numbers of Bio - Mining works in 04 Municipalities and 03 Corporations in Tamilnadu, under **Swachh Bharat Mission (Urban) 2.0**
2. The Minimum value of a single work is Rs. 207.00 Lakhs and the Maximum value of a single work is Rs. 750.00Lakhs
3. The details of the tender shall be obtained from web portal: www.tntenders.gov.in
4. The tender document shall be downloaded from 22.12.2022 from the portal www.tntenders.gov.in
5. The bid meeting will be on 30.12.2022 at 11.00 AM by concerned Municipality / Corporation
6. The last date for downloading the tender document and the last date for uploading / submission of filled up tender document is up to 3.00pm on 01.01.2023
7. The received tenders will be opened at 3.30pm on 23.01.2023 at the office of concerned Municipalities.
8. The value of each works and the details of earnest money deposit and the evaluation criteria are given in the concern work tender document.

Director of Municipal Administration,
Chennai-28.


Director of Municipal Administration


16/12/2022

தமிழ்நாடு அரசு

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை

நகராட்சி நிர்வாக இயக்குநரகம், சென்னை-28

தொலைபேசி எண்: 044-29864447

ஒப்பந்தப் புள்ளி அழைப்பு

(ந.க.எண். 19009/2022/தூஇதி1, நாள்: 16.12.2022)

இந்தியா திட்டம் (நகர்ப்புறம்) 2.0 2022-2023 ன் கீழ்க் குறிப்பிடப்பட்ட இடங்களில் உள்ள 04 நகராட்சிகள் மற்றும் 03 மாநகராட்சிகளில் நகராட்சி நிர்வாக இயக்குநரகம் மற்றும் மாநகராட்சிகளில் உள்ள அகழ்வாய்வு முறை பணிகள் மேற்கொள்ள தகுதி வாய்ந்த நகராட்சி நிர்வாக இயக்குநரகங்களிடமிருந்து ஒப்பந்தப்புள்ளிகள் வரவேற்கப்படுகிறது. ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி சம்பந்தமான விபரங்களை www.tntenders.gov.in இணைய தளத்தில் பார்க்கவும்.

நகராட்சி நிர்வாக இயக்குநர்.

சென்னை-28

we
16/12/22
நகராட்சி நிர்வாக இயக்குநர்

R
16/12/22

TRANSLATION

Government of Tamil Nadu

Municipal Administration and Water Supply Department

Directorate of Municipal Administration, Chennai-28.

Tel: 044-29864447

Notice for Inviting Tender (NIT)

(R. C. No. 19009/2022/SBM1, Date: 16.12.2022)

Tenders are invited from the eligible bidders for 07

numbers of Bio Mining works in 04 Municipalities and 03

Corporations in Tamil Nadu, under Swachh Bharat Mission

(Urban) 2.0 2022 – 2023 mission.

1. Minimum value of a single work is Rs. 207.00 Lakhs and

the Maximum value of a single work is Rs. 750.00Lakhs

2. Details of the tender shall be obtained from web portal:

www.tntenders.gov.in

3. Tender document can be downloaded from 22.12.2022 from

the portal www.tn.tenders.gov.in

4. Pre bid meeting will be held on 30.12.2022 at 11.00 AM by

concerned Municipality/ Corporation

5. Last date for downloading the tender document and the

last date for uploading / submission of filled up tender

document is up to 3.00pm on 17/02/23

23B

6. Tenders received will be opened at 3.30pm on 23.01.2023 at the office concerned Municipalities.

7. The value of each works and the details of earnest money deposit and the criteria are given in the concerned work tender document.

Director of Municipal Administration,
Chennai-28.

24
Work Order

From:

G. Kannan, M.A, B.Ed.,
Commissioner,
Kancheepuram Corporation,
Kancheepuram.

To:

Thiru.P.Vijayaragunathan,
No.13A,Selai Ramasamy Street
Pillaiyarpalayam,
Kancheepuram.

Roc.No.6030/2022/E1, Dated.06.03.2023

Sir,

Sub:- "Swatch Bharath Mission (U) 2.O – 2022-23" – "Removal of Additional Quantification of Legacy Waste Dumped in the Nathapettai Compost Yard"– Estimate Cost Rs.207.00 Lakhs - issuing of notice to proceed with the work - Regarding.

Ref:- 1.Your Tender dated on 23.01.2023.
2. Mayor Anticipation Dated.01.03.2023.
3. Letter of Acceptance.03.03.2023.

Pursuant to your furnishing the requisite Security Deposit as stipulated in ITB clause 28.4 and signing of the contract agreement in ITB clause 31 agreement for the work of "Removal of Additional Quantification of Legacy Waste Dumped in the Nathapettai Compost Yard" @ a (Bid price Price + GST 12%) of Rupees. 1,83,92,670/- (One crore eighty three lakhs ninety two thousand six hundred and seventy only), you are hereby instructed to proceed with the execution of the said works in accordance with the contract terms and conditions. The Contract Period is 12 months from the date of issue of work order.

You are hereby instructed to proceed with the execution of the above said work in accordance with the conditions stipulated as per the agreement. Your attention is drawn to the following specific conditions for strict compliance:

1. **Contract Period:** The Contract period is for 12 months from the date of issue of Work Order to the successful contractor.
2. **Payment Schedule:** Part or Complete Payment will be made every month by the Corporation Commissioner based on the outturn of satisfactory completion of work in the previous month and value of work executed shall be determined, based on the measurements and check measurements by the City Engineer in the M.Book
3. **Milestones and Liquidated Damages:** The work will have two milestones
the following milestones have to be met
 - a. Minimum one third of the value of work should be completed by the end of the 4th month, and
 - b. Work should be completed in all respects by the end of the 12th month.

If there is default in meeting either or both these deadlines, Liquidated damages @ 0.1% of the unfinished value of work (in relation to the two milestones) will be levied per day till their completion.

4. **Machineries:** The bidder should own or lease detailed list of Machineries as detailed in the Tender document shall be made available at the work site.

5. **Retention Money:** The Corporation shall retain a sum equivalent to 5% of the value of the each bill as retention money from each payment due to the Contractor. Out of the 5% of the retention amount, on issue of completion certificate for the work 2.5% will be released to the Contractor, while the balance 2.5% will be retained during defect liability period.
6. **State Quality Monitors:** In order to ensure quality of the work, Third party checks and inspections by the State Quality Monitors will be taken up. Any defects pointed out by the State Quality monitors shall be attended by the Contractor at his own cost and rectified.
7. **Fraudulent Practices :** If it is found any time during the tender process, award of contract, or during the contract period, that the Contractor has furnished false certificate or if the Contractor, in the judgment of the Employer has engaged in corrupt or fraudulent practices in competing for, getting the contract or in the executing the Contract, the Contract will be summarily terminated and Criminal Proceedings will be initiated.
8. **Termination of the Contract:** If the work is not completed even 365 days after the contract period (12 months period), the contract is liable for summary cancellation.
9. **Defect Liability Period:** The defect liability period is 1 year for the above work.
10. **Safety gear and safety devices:** No persons should be allowed to work without the protection gear and safety device.


Commissioner,
Kancheepuram Corporation

Copy to City Engineer, Kancheepuram Corporation
Copy to Assistant Engineer / Draftsman / Work Inspector,
Kancheepuram Corporation
Copy to Commissioner, Kancheepuram Corporation


06.3.2019

Municipal Administration and Water Supply Department

From

Thiru.G.Kannan, M.A.B.Ed.,
Commissioner,
Kancheepuram Corporation,
Kancheepuram.

To

The Director,
Centre for Environmental Studies,
Anna University,
Guindy, Chennai – 600 025.

Roc.No.5599/2018/E 1, Date.12.04.2023.

Sir.

Sub: Solid Waste Management – Kancheepuram Corporation – Removal of the legacy waste (29358 cum) Through Bio mining process to reclaim of existing dump yard located at Nathapettai Village in Kancheepuram Corporation – Project Approved – Appointment of project management consultant to – Ascertain the Garbage quantity Consent request – Regarding.

Ref: The Director, Centre for Environmental Studies, Anna University, Guindy, Chennai Letter No.0387/DIR/CES/Kancheepuram Corporation/2022-23, Dated.01.03.2023.

I wish to inform that based on the Bio-Mining Project prepared by the Corporation for removal of the legacy waste dumped on the Nathapettai Compost yard (29358 Cum) through Bio-mining process on Design, Build, Own and Operate (DBOO) concept in Kancheepuram Corporation.

Further, I wish to inform that above certain condition during the implementation of the project and engagement of project Management Consultant is one among the above conditions. The Kancheepuram Corporation has proposed to get the consent of the Director, Centre for Environmental Studies, Anna University, Guindy, Chennai-25 for appointing as Project Management Consultant.

In the letter 1st cited, the huge quantity of fresh waste his dumped and is accumulated site. Now, fresh waste over the biomining area is cleared and demarcated the biomining area. heap is formed by using earth moving machineries and also proposal has been submitted to the government for seeking administrative sanction for setting up a trommel by the Corporation for sorting and disposing of the dumped the fresh waste. It is informed that within a period of two months, all the garbage accumulated will be cleared.

I, therefore, request your good office to kindly offer your consent for appointing you as Project Management Consultant for ascertaining the existing quantity of legacy waste. During Bio-mining process a clearance certificate to the quantity of legacy waste treated, removed in a periodical manner three times till the entire quantum of Legacy waste to dispose to ascertain legacy waste the quantity for implementing the Bio-Mining project in Kancheepuram Corporation and also requested to inform the consultancy fee for the same.

05/04/23
R.E.

~~Commissioner,
Kancheepuram Corporation~~

12.4.2023

காஞ்சிபுரம் மாநகராட்சி பொது சுகாதாரம் திடக்கழிவு மேலாண்மை அறிக்கை

காஞ்சிபுரம் மாநகராட்சி 36.14 சதுரகிலோமீட்டர் பரப்பளவைக் கொண்டுள்ளது. இதில் 51 வார்டுகள் மற்றும் 74887 குடும்பங்கள் உள்ளன. 2022 மக்கள் தொகை கணக்கெடுப்பின்படி மக்கள்தொகை 2,84,571. காஞ்சிபுரம் மாநகராட்சியில் திடக்கழிவுகளின் தினசரி உற்பத்தி 100 மெட்ரிக் டன் ஆகும், தனிநபர் உற்பத்தி 352 கிராம், ஒரு நாளைக்கு. 13 நுண் உர செயலாக்க மையம் ஒவ்வொன்றும் 2ல் இருந்து 5 மெட்ரிக் டன் கையாளும் திறனுடன் நிறுவப்பட்டுள்ளன. நத்தப்பேட்டை, செவிலிமேட்டில் 5 மெட்ரிக் டன் கையாளும் திறன் கொண்ட 4நுண் உர செயலாக்க மையங்கள் மற்றும் ராஜாஜி மார்க்கெட், கல்லுகுளம், வள்ளலார் நகர், வெள்ளை குளம் 2ல் இருந்து 3 மெட்ரிக் டன் கையாளும் திறன் கொண்ட 4MCC தரம் பிரிக்கப்படும் கழிவுகள், மூழு அளவில் ஈரக்கழிவு மற்றும் உலர் கழிவுகள் என பிரிக்கப்பட்டுள்ளது. நாளொன்றுக்கு ஈரக்கழிவு சேகரிப்பு 49 மெட்ரிக் டன் மற்றும் உலர்கழிவு சேகரிப்பு 51 மெட்ரிக் டன், இதில் 1.5 கட்டிட இடிபாட்டுக் கழிவுகள் அடங்கும். நத்தப்பேட்டை, செவிலிமேட்டில் 5 மெட்ரிக் டன் கொண்ட 4MCCகள் மற்றும் ராஜாஜி மார்க்கெட், கல்லுகுளம், வள்ளலார் நகர், வெள்ளைகுளம் 2ல் இருந்து 3 மெட்ரிக் டன் கொண்ட 4 நுண் உர செயலாக்க மையங்களில் ஈரக்கழிவு கையாளப்படுகிறது.

BOV. வாகனத்தின் மொத்த முதன்மை சேகரிப்பு 94. தற்போது 83 BOV வாகனங்கள் மட்டுமே இயங்கும் நிலையில் உள்ளது. LCV வாகனத்தின் மொத்த எண்ணிக்கை 54ல் 32 வாகனம் இயங்கும் நிலையிலும் 6 டிப்பர் லாரிகள் இயங்கும் நிலையிலும் உள்ளன. உலர்கழிவு 35 மெட்ரிக் டன், மறுசுழற்சி செய்யக்கூடியது, மறுசுழற்சி செய்ய முடியாதது 18.5 மெட்ரிக் டன்களை 4 இடங்களில் வளமீட்டி மையங்களில் சேமித்து வைக்கப்படுகிறது. அபாயகரமான 0.25 மெட்ரிக் டன் கழிவுகள், உயிரி மருத்துவக்கழிவுகள் மந்தமானது மற்றும் பிற 0.01. மறுசுழற்சி செய்யக்கூடிய கழிவுகள் மூழு அளவில் சேகரிக்கப்பட்டு, மறுசுழற்சி விற்பனையாளர்களிடம் பொதுவான விலையில் கையாளப்பட்டு, சேகரிக்கப்படும் தொகை துப்புரவுப் பணியாளர்களுக்கு விநியோகிக்கப்படுகிறது, மறுசுழற்சி செய்ய முடியாத மற்றும் பிற மறுசுழற்சி செய்யக்கூடிய கழிவுகள் சேகரிக்கப்பட்டு தினசரி மறுசுழற்சி அல்ட்ராடெக் சிமெண்ட் ஆலைக்கு அனுப்பப்படுகின்றன - மின் கழிவுகள் 0.25 மெட்ரிக் டன் வரை செயலாக்கம் செய்வதற்கு மாசு கட்டுப்பாட்டு வாரியத்தால் அங்கீகரிக்கப்பட்டுள்ள நிறுவனத்திடம் ஒப்படைக்கப்படுகின்றன.

நத்தப்பேட்டையில் உரக்கூடத்தில் பயோமெத்தனைசேஷன் மற்றும் மின்உற்பத்தி நிலையம் நிறுவப்பட்டுள்ளது. ஆலையின் கொள்ளளவு 5 மெட்ரிக்டன் வீட்டு உரமாக்குதல் காஞ்சிபுரம் மாநகராட்சி குடிமக்களின் ஈடுபாட்டுடன் வீட்டு உரம் தயாரிப்பதை ஊக்குவிக்கும் நோக்கில் சீராக முன்னேறி வருகிறது., IEC நடவடிக்கைகள் குடும்பங்கள் மத்தியில் வீட்டு உரம் தயாரிப்பை ஊக்குவிப்பதற்காக மேற்கொள்ளப்படுகின்றன, இதனால் அவர்களால் உருவாக்கப்படும் ஈரமான கழிவுகளை செயலாக்க அவர்களை ஊக்குவிக்கிறது

பயோ-மைனிங் காஞ்சிபுரம் மாநகராட்சியில் 26.5 ஏக்கர் (107259 மீ 2) பரப்பளவு பயோ-மைனிங் செயல்முறையின் மூலம் சரிசெய்யப்பட்டு முக்கிய இலக்கு நத்தப்பட்டை உரக்கிடங்கில் உள்ள பரம்பரை கழிவுகளை பயோ-மைனிங் மூலம் முழுமையாக அகற்றப்பட்டது.

Kancheepuram City Municipal Corporation

Public Health

Solid Waste Management Report

Kancheepuram City Municipal Corporation's area is 36.14 square kilometres. It has 51 wards and 74887 families. As per the 2022 census, its population is 2,84,571. The daily generation of solid waste in Kancheepuram City Corporation is 100 metric tons. Individual general is 352 grams. 13 micro-fertilizer processing centres have been established with a handling capacity of 2 to 5 metric tons each. The waste is segregated into wet and dry waste at 4 micro-fertilizer processing centres with a capacity of 5 metric tons each at Natthappettai Seeilimedu and 4 MCCs with a capacity of 2 to 3 metric tons each at Rajaji Market Kallukulam, Vallalar Nagar, and Vellai Kulam. Daily 49 metric ton of wet waste and 51 metric tons of dry waste are collected. This includes 1.5% building demolition waste. Wet waste is handled at 4 MCCs with a capacity of 5 MT at Nathappettai, Sevilimedu and 4 micro-fertilizer processing centres with a capacity of 2 to 3 MT at Rajaji Market, Kallukulam, Vallalar Nagar, Vellaikulam. The total primary collection of the BOV vehicle is

94. AT-present only 83 BOV vehicles are operational. Out of the total number of 54 LCV vehicles, 32 are operational and 6 tipper trucks are operational. 35 metric ton of dry waste can be recycled. 18.5 metric tons of non-recyclable is 18.5 met ton. are stored at resource recovery centres in 4 locations. Hazardous 0.25 metric tons of waste, biomedical waste, secret and other 0.01. Recyclable waste is collected in full and handled by recycling vendors at a common price. The amount collected is distributed to the sanitation workers. Non-recyclable and other recyclable waste collected and sent daily to the Ultratech Cement Plant for recycling. E-waste up to 0.25 metric tons is handed over for processing to a company approved by the Pollution Control Board.

A bio-methanization and power generation plant has been established at the fertilizer plant in Natthappettai. The capacity of the plant is 5 metric tons. Home composting - Kancheepuram City Municipal Corporation is making steady progress towards encouraging home composting with active involvement of citizens. IEC activities are being carried out to promote home composting among families. This encourages

them to process the wet waste they generate. Bio-mining area of 26.5 acres (107259 m²) in Kancheepuram Corporation was rectified through the bio-mining process and the main target of removal of the hereditary wastes in the Natthapattai fertilizer depot through bio-mining has been completed.

30

**30
BEFORE**



AFTER



காஞ்சிபுரம் மாநகராட்சி
ஒப்பந்தப்புள்ளி அறிக்கை

காஞ்சிபுரம் மாநகராட்சியில் TNCRUDP 2023-24 - திட்ட நிதியின் கீழ் மேற்கொள்ள இருக்கும் பணிக்கு தகுதிவாய்ந்த ஒப்பந்ததாரர்களிடமிருந்து மூல முத்திரையிடப்பட்ட ஒப்பந்தப்புள்ளிகள் ஆணையர் அல்லது அவரது அதிகாரம் பெற்றவர்களால் 28.11.2023-ம் தேதி செவ்வாய் கிழமை மாலை 3.00 மணி வரை ஒப்பந்தப்புள்ளிகள் வைவேற்கப்படுகிறது. வரப்பெற்றுள்ள ஒப்பந்தப்புள்ளிகள் 28.11.2023 அன்று மாலை 3.30 மணிக்கு வருகை தந்தள்ள ஒப்பந்ததாரர்களின் முன்னிலையில் திறக்கப்படும்.

இப்பணிக்கான ஒப்பந்தப்புள்ளி படிவங்களை 28.11.2023-ம் தேதி செவ்வாய் கிழமை மாலை 3.00 மணி வரை அரசு வலைதளம் <http://tenders.gov.in> -லிருந்து இலவசமாக பதிவிறக்கம் செய்து பூர்த்தி செய்யப்பட்ட ஒப்பந்தப்புள்ளி படிவங்களை E-Token / Digital Signature Card உபயோகித்து அரசு வலைதளம் <http://tenders.gov.in>-ல் E-Submission மூலமாக 28.11.2023-ம் தேதி செவ்வாய் கிழமை மாலை 3.00 மணி வரை பதிவேற்றம் செய்யலாம்.

மேலும் டேவனித் தொகையினை (EMD) இணையதளம் வழியாக மட்டுமே குறிப்பிட்ட காலத்திற்குள் செலுத்தப்பட வேண்டும். இருஉரைகள் முறையில் மின் ஒப்பந்தப்புள்ளி சமர்ப்பிக்கப்பட்ட ஒப்பந்தப்புள்ளிகள் மட்டுமே ஏற்றுக் கொள்ளப்படும். ஒப்பந்தப்புள்ளி படிவத்துடன் முன் வைப்புத் தொகைக்கான நகல், தகுதிச் சான்று நகல்கள் மற்றும் தேவையான ஆவண நகல்களையும் பதிவேற்றம் செய்ய வேண்டும்.

ஒப்பந்தப்புள்ளி பெறப்படும் நாளன்று எதிர்வாராமல் அரசு விடுமுறை என அறிவிக்கப்படுமாயின் அதற்கு அடுத்த வேலை நாட்களில் ஒப்பந்தப்புள்ளி திறக்கப்படும். இதர விவரங்கள் ஏதேனும் தேவைப்பட்டால் அலுவலக அலுவலக நாட்களில் அலுவலக நேரத்தில் பொறியியல் பிரிவில் கேட்டு தெரிந்து கொள்ளலாம்.

வ.எண்	வேலையின் பெயர்	மதிப்பீடு ரூ. கோடியில்	ஒப்பந்ததாரரின் குறைந்தபட்ச தகுதி	டேவனித் தொகை ரூ.	ஒப்பந்த காலம்
1	காஞ்சிபுரம் மாநகராட்சி பகுதியில் விடுபட்ட பகுதி மற்றும் புதியதாக இணைக்கப்பட்ட பகுதிகளில் பாதாள சாக்கடை திட்டம் செயல்படுத்துதல் (Phase - I)	254.00	வகுப்பு 1	25400000/-	12 மாதங்கள்

நியந்தனைகள்

1. பணிகளை குறிப்பிட்ட காலத்திற்குள் ஒப்பந்ததாரர்கள் செய்து முடிக்க வேண்டும்.
2. டேவனித் தொகை இல்லாமல் வரும் ஒப்பந்தப்புள்ளி தள்ளுபடி செய்யப்படும்.
3. விலை விகிதம் எண்ணாலும், எழுத்தாலும் தெளிவாக குறிப்பிடப்பட வேண்டும்.
4. இப்பணி மேற்கொள்ளப்பட்ட தரச்சான்றினை அரசு பரிசோதனைக்கூடம் அல்லது அரசு அங்கீகாரம் பெற்ற அண்ணா பல்கலைக்கழகம் மூலம் சான்று பெறப்பட்டு நகராட்சிப் பொறியாளரிடம் சமர்ப்பிக்க வேண்டும்.
5. அனைத்து ஒப்பந்ததாரர்கள் பற்றிய வகுப்பு விவரம் பற்றிய பதிவேடு பராமரிக்கப்பட்டு வருகிறது. அதனடிப்படையில் ஒப்பந்ததாரர்கள் அவர்களின் தகுதிக்குட்பட்டு பணிகளுக்கு மட்டுமே ஒப்பந்தப்புள்ளி சமர்ப்பிக்கப்பட வேண்டும். மேலும் தகுதிக்கு மீறிய பணிகளுக்கு ஒப்பந்தப்புள்ளி சமர்ப்பிக்கும் பட்சத்தில் எவ்வித முன்னறிவிப்புமின்றி ஒப்பந்தப்புள்ளி நிராகரிக்கப்படும்.
6. அரசால் நிர்ணயம் செய்யப்பட்ட அரசு தொழில்நுட்ப கல்லூரிகளில் இருந்து இப்பணி மேற்கொண்டமைக்கு மூன்றாம் தரப்பு சான்று பெற்று அதன் அளவுகளின்படி பட்டியல் தொகை வழங்கப்படும்.
7. பணிபுரியும் பணியாளர்களுக்கு உரிய காப்பீடு செலுத்தப்பட்டிருக்க வேண்டும்.
8. வலைதளத்தில் பதிவேற்றம் செய்யப்பட்டுள்ள ஒப்பந்தப்புள்ளி படிவத்தில் கோரப்பட்டுள்ள தகுதிக்குரிய ஆவணங்களை இணைத்து பதிவேற்றம் செய்யப்பட வேண்டும்.

மாநகராட்சி அலுவலகம்,

காஞ்சிபுரம்.

நாள்:- 18.10.2023




ஆணையாளர்(பொ),
காஞ்சிபுரம் மாநகராட்சி.

பெறுநர்

மாநகராட்சி பதிவு பெற்ற ஒப்பந்ததாரர்கள்.

நகல் - மதிப்பிற்குரிய மேயர் அவர்களின் தகவலுக்கு.

நகல் - மதிப்பிற்குரிய துணை மேயர் அவர்களின் தகவலுக்கு.

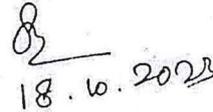
நகல் - மண்டல குழு (ம) பணிக்குழு தலைவர், உறுப்பினர்கள், காஞ்சிபுரம் மாமன்றம்.

நகல் - மாமன்ற உறுப்பினர்கள், காஞ்சிபுரம் மாமன்றம்.

நகல் - மாநகர பொறியாளர் / உதவி செயற்பொறியாளர் / உதவி பொறியாளர்கள் / மேலாளர், காஞ்சிபுரம் மாநகராட்சி.

நகல் - ஆணையர் அவர்களின் மேசைக்கு.

நகல் - காசாளர் மற்றும் விளம்பரப் பலகை.


18.10.2023

TRANSLATION

R.C. No. 9328/2023/E1

Date : 18.10.2023

Kancheepuram City Municipal Corporation

Notice Inviting Tender

Sealed tenders are invited from eligible contractors for the work to be undertaken under TNCRUDP 2023 - 24 in Kancheepuram City Municipal Corporation by the Commissioner or his authorized representative up to Tuesday, 28.11.2023 evening 3.00 p.m. The tenders received will be opened on 28.11.2023 evening at 3.30 p.m in the presence of the contractors who are present.

The tender forms for the works can be downloaded free of cost from the government website <http://tntenders.gov.in> till Tuesday, 28.11.2023 evening 3.00 p.m. The completed tender forms can be submitted through E-Submission on the government website <http://tntenders.gov.in> by using E-Token / Digital Signature Card till Friday the 28.11.2023 3.00 PM.

Further, the Earnest Money Deposit (E.M.D) will be obtained online only within the specified time. Tenders submitted through electronically in two-cover system will only

31B

be accepted. Along with tender form, copy for payment of earnest money deposit, copies of eligibility proof and other copies of required documents to be uploaded.

If the date of receipt of tenders is unexpectedly declared a government holiday, the tenders will be opened on the next working day. If any information is required, the same can be enquired and obtained during working hours of office days.

Sl. No.	Name of the work	Estimate - Rs. (crores)	Minimum Qualifications of Contractor	Earnest Money Deposit - Rs.	Contract Period
1	Underground Sewerage Scheme in Kanchepuram City Municipal Corporation area in omitted area and newly connected area	254.00	Class - 1	25,40,000	12 Months

Conditions

01	The contractors should complete the work within the specified time frame.
02	Any tender received without the earnest money deposit will be rejected.
03	The price rate should be clearly mentioned both in

	numbers and words.
04	Quality certificates for being carried out the work to be obtained from a government testing laboratory or government-approved institutions through Anna University and submitted to the Municipal Engineer.
05	A register is maintained in respect of particulars of class of all contractors. On that basis, contractors should submit tender form only for works within their eligibility. Further, in case of submitting tender for works that exceed the eligibility criteria, the tender will be rejected without any prior notice.
06	A third-party certificate for work carried to be obtained from the government technical colleges designated by the government and bill amount will be paid based on its measurement.
07	Appropriate insurance should have been paid for workmen working.
08	Documents required for eligibility to be enclosed and

31D

	uploaded in the tender form uploaded in website
--	---

City Municipal Corporation office
Kancheipuram

Date : 18.10.2023

Sd/- Commissioner
Kancheipuram

City Municipal Corporation

To

Corporation registered contractors

Copy:

The Respected Mayor's : For information

The Respected Deputy Mayor : For information

The Zonal Committee / President – Establishment

Committee, Members, Kancheipuram Council

Council of Members, Kancheipuram Council

The City Municipal Corporation Engineer / The Assistant

Executive Engineer / Manager, Kancheipuram City

Municipal Corporation

The Commissioner's Desk

The Cashier / Notice Board

ப.க.எண்.9328/2023/இ1

மாநகராட்சி அலுவலகம்,
காஞ்சிபுரம்.
நாள். 19.12.2023

அறிவிப்பு

காஞ்சிபுரம் மாநகராட்சியில் TNCRUDP 2023-24 திட்ட நிதியின் கீழ் ரூ. 254.00 கோடி மதிப்பீட்டில் காஞ்சிபுரம் மாநகராட்சி பகுதியில் விடுபட்ட பகுதி மற்றும் புதியதாக இணைக்கப்பட்ட பகுதிகளில் பாதாள சாக்கடை திட்டம் செயல்படுத்துதல் (Phase-I) பணிக்கு 20.12.2023 அன்று நடைபெற இருந்த ஒப்பந்தப்புள்ளியினை நிர்வாக காரணங்களால் 28.12.2023 அன்று காலநீட்டிப்பு செய்யப்பட்டுள்ளது.

க.க.சி.பு.அ.அ.பு.
ஆணையாளர், 19/12/23

காஞ்சிபுரம் மாநகராட்சி.

H.சி.சி.
19/12/2023

TRANSLATION

R.C. No. 9328/2023/E1

Date : 19.12.2023

Kancheepuram City Municipal Corporation

Notice

Due to administrative reasons, tender to be held on 20.12.2023 has been extended to 28.12.2023 with regard to implementation of the underground sewerage project (Phase-I) under the TNCRUDP 2023-24 at an estimated cost of Rs. 254.00 crores in the omitted area and newly joined areas of Kancheepuram City Municipal Corporation

Sd/-
Commissioner
Kancheepuram
City Municipal Corporation

33
Letter of Acceptance

From:

V. Navindran, M.Sc.,
Commissioner,
Kancheepuram Corporation,
Kancheepuram.



To:

Joint venture of M/s. Saravana Engineering Works and M/s VVV Construction Pvt. Ltd,
No.671/9A1,Opp to Transport Nagar,
Dindigul-Madurai NH Road, A,
Vellodu Village, Dindigul – 624 303

Roc. No.9328/2023/E1, Dated. 12.08.2024

Sub:- TNCRUDP - 2023-24 – Kancheepuram Corporation – **Designing, constructing, erection and commissioning, start up and performance run for 6 months followed by 10 years of O & M of 36 MLD capacity sewage treatment plant (STP) with selected modern technology in Kanchipuram City Municipal Corporation in Kanchipuram District in Tamil Nadu on Design, Build, Operate and Transfer (DBOT) Basis – Est Rs. 68.25 Crores - Issue of Letter of Acceptance – Regarding.**

- Ref:-
1. G.O. No. 94, Municipal Administration and Water supply Department Dated 12.07.2023.
 2. Proceedings of the Chief Engineer Roc No. 18481/2023/DO1, Dated. 16.10.2023.
 3. This Office Tender Notice Ref Roc. No.9328/2023/E1, Dated.19.02.2024.
 4. This Office Tender Date. 20.03.2024.
 5. Price Bid Opened on 01.03.2024.
 6. This office letter Even No. 9328/2023/E1, Date. 11.06.2024, 19.06.2024, 24.06.2024 & 26.07.2024.
 7. Your Negotiation Letter Dated. 15.06.2024, 21.06.2024, 24.06.2024 & 01.08.2024
 8. Proceeding s of the Chief Engineer O/o DMA, Chennai vide Roc No. 18481/2023/DO1, Dated. 01.08.2024.

- 1) This is to notify you that your bid dated for execution of the **Designing, constructing, erection and commissioning, start up and performance run for 6 months followed by 10 years of O & M of 36 MLD capacity sewage treatment plant (STP) with selected modern technology in Kanchipuram City Municipal Corporation in Kanchipuram District in Tamil Nadu on Design, Build, Operate and Transfer (DBOT) Basis** and contract price of **Part I** Construction Cost of Rs. 64,52,41,771 (Rupees Sixty four Crores Fifty Two Lakhs Forty One Thousand Seven Hundred and Seventy One Only) and **Part II** Operation and Maintenance cost of Rs.28,49,89,622/- (Rupees Twenty Eight Crores Forty Nine Lakhs Eighty Nine Thousand Six Hundred and Twenty Two Only) Totally Rs. 93,02,31,393/- (Rupees Ninety Three Crores Two Lakhs Thirty One Thousand Three Hundred Ninety Three Only) as corrected and modified in accordance with the instruction of bidders is hereby accepted.
- 2) It is hereby instructed to furnish security deposit for an amount equivalent to 2% of the contract value within 15 days from the receipt of this letter of Acceptance. In terms of clause 34 of the tender document the security deposit should be valid beyond 30 days from the date of Completion Period as per the terms and condition of the contract period.

- 3) It is hereby instructed to execute an agreement for fulfilment of the contract in a Rs. 100/- Judicial Stamp Paper, If Security deposit and the agreement not submitted within 15 days, your tender is liable for cancellation and EMD forfeited without notice.
- 4) It is informed that this is only the Letter of Acceptance of your bid. Formal work order for the work will be issued on remitting the 2% security deposit and execution of agreement.

[Signature]
 Commissioner
 Kancheepuram Corporation

[Signature]
 12/8/2024

Copy to City Engineer, Kancheepuram Corporation
 Copy to Assistant Executive Engineer, Kancheepuram Corporation
 Copy to Assistant Engineer, Kancheepuram Corporation
 Copy to Commissioner Table.

35
Letter of Acceptance

From:

M. Senthil Murugan.M.Com,
Commissioner,
Kancheepuram Corporation,
Kancheepuram.



To:

Joint venture of M/s. Saravana
Engineering Works and
M/s VVV Construction Pvt. Ltd,
No.671/9A1,Opp to Transport Nagar,
Dindigul-Madurai NH Road, A, Vellodu
Village, Dindigul – 624 303

Roc. No.9328/2023/E1, Dated.28.02.2024

Sub:- TNCRUDP - 2023-24 – Kancheepuram Corporation – **Providing Underground System to Added Areas of Kancheepuram City Municipal Corporation Phase-I and O & M for 5 Years** – Issue of Letter of Acceptance – Regarding.

- Ref:-
1. G.O. No. 94, Municipal Administration and Water supply Department Dated 12.07.2023.
 2. Proceedings of the Chief Engineer Roc No. 18481/2023/DO1, Dated. 16.10.2023.
 3. This Office Tender Notice Ref Roc. No.9328/2023/E1, Dated.18.10.2023.
 4. This Office Tender Date. 28.12.2023.
 5. Price Bid Opened on 01.02.2024.
 6. This office letter Even No. 9328/2023/E1, Date. 02.02.2024, 13.02.2024, 20.02.2024 & 22.02.2024.
 7. Your Negotiation Letter Dated. 13.02.2024, 20.02.2024, 21.02.2024 & 23.02.2024
 8. Revised Technical Sanction proceedings of the Chief Engineer O/o DMA, Chennai vide Roc No. 18481/2023/DO1, Dated. 20.02.2024.

- 1) This is to notify you that your bid dated for execution of the **Providing Underground System to Added Areas of Kancheepuram City Municipal Corporation Phase-I and O & M for 5 Years** and contract price of **Part I** Construction cost of Rs. 241,61,21,728 (Rupees Two Hundred Forty One Crores Sixty One Lakhs Twenty one Thousand Seven Hundred and Twenty Eight Only) and **Part II** Operation and Maintenance cost of Rs.12,84,41,161.02/- (Rupees Twelve Crores Eighty Four Lakhs Forty One Thousand One Hundred Sixty One and Two Paise Only) Totally Rs. 254,45,62,889.02/- (Rupees Two Fifty Four Crores Forty Five Lakhs Sixty Two Thousands Eighty Hundred Eighty Nine and Two Paise Only) as corrected and modified in accordance with the instruction of bidders is hereby accepted.
- 2) It is hereby instructed to furnish security deposit for an amount equivalent to 2% of the contract value within 15 days from the receipt of this letter of Acceptance. In terms of clause 34 of the tender document the security deposit should be valid beyond 30 days from the date of completion of Operation and Maintenance Period as per the terms and condition of the contract period.

- 3) It is hereby instructed to execute an agreement for fulfilment of the contract in a Rs. 100/- Judicial Stamp Paper. If Security deposit and the agreement not submitted within 15 days, your tender is liable for cancellation and EMD forfeited without notice.
- 4) It is informed that this is only the Letter of Acceptance of your bid. Formal work order for the work will be issued on remitting the 2% security deposit and execution of agreement.

M. Senthil Kumar
28/2/24
Commissioner
Kancheepuram Corporation

28/2/24

Copy to City Engineer, Kancheepuram Corporation
Copy to Assistant Executive Engineer, Kancheepuram Corporation
Copy to Assistant Engineer, Kancheepuram Corporation
Copy to Commissioner Table.

37

NOTICE TO PROCEED WITH THE WORK

From:-

V. Navindran., M.Sc.,
Commissioner,
City Municipal Corporation,
Kancheepuram.

To:-

M/s. Saravana Engineering and
Infratech Pvt. Ltd and M/s VVV
Construction Pvt. Ltd,
No.671/9A1,Opp to Transport Nagar,
Dindigul-Madurai NH Road, A, Vellodu
Village, Dindigul – 624 303

Sir,

Roc. No.9328/2023/E1, Dated. 09.09.2024

Sub:- Kancheepuram Corporation – TNCRUDP - 2023-24 – Providing
Underground System to Added Areas and O & M for 5 Years
(Phase-I) in Kancheepuram City Municipal Corporation – World
Bank Assisted TNCRUDP – Issue of Notice to Proceed with work -
Regarding.

- Ref:-
1. G.O. (MS) No. 71. Municipal Administration and Water Supply
(MA2) Department, Dated: 20.05.2024.
 2. Proceeding of the Chief Engineer O/o DMA, Chennai Roc.
No. 18484/2023/DO1, Dated. 20.02.2024
 3. Technical Bid Opened on 28.12.2024
 4. Price Bid Opened on: 24.01.2024.
 5. Letter of Acceptance Issued on: 28.02.2024.
 6. Bank Guarantee for performance security submitted by Joint venture
of M/s. Saravana Engineering Works and M/s VVV Construction
Pvt. Ltd on 15.03.2024
 7. This Office Council Resolution No. 14, Dated. 03.09.2024

With reference to the 1st Cited above Administrative Sanction has been accorded for Providing Underground System to Added Areas and O & M for 5 Years (Phase-I) in Kancheepuram City Municipal Corporation. The Technical Sanction has been accorded for Providing Underground System to Added Areas and O & M for 5 Years (Phase-I) in Kancheepuram City Municipal Corporation vide 2nd cited above.

For the above work, the tender was received on 07.03.2024 and letter of acceptance was issued to L1 Bidder Joint venture of M/s. Saravana Engineering and Infratech Pvt. Ltd and M/s VVV Construction Pvt. Ltd, on 28.02.2024 vide reference 5th cited above. The Joint venture of M/s. Saravana Engineering and Infratech Pvt. Ltd and M/s VVV Construction Pvt. Ltd, has submitted the Bank Guarantee for performance security amount of 5% of Contract price Part-I Construction Cost of Rs. 241,61,21,728/- (Rupees Two Hundred and Forty one Crore Six One Lakhs Twenty One Thousand Seven Hundred and Twenty Eight Only) and Part II Operation and Maintenance cost of Rs.12,84,41,161/- (Rupees Twelve Crores Eighty Four Lakhs Forty One Thousand One Hundred Sixty One Only) Totally Rs. 254,45,62,889/- (Rupees Two Fifty Four Crores Forty Five Lakhs Sixty Two Thousands Eighty Hundred Eighty Nine Only) Vibe Bank Guarantee No. 0023724IPG000017 (for Rs. 5,08,91,260/-) for valid up to 31.10.2028 (Indian Bank, Dindigul) vide reference 6th cited above.

Now, as per IT Clause 34 time for access to the site 30 days you are hereby instructed to proceed with the execution of the above work in accordance with the contract documents.


Commissioner
Kancheepuram Corporation

Hdmj
9/9/2024

NOTICE TO PROCEED WITH THE WORK

From:-

V. Navendhiran., M.Sc.,
Commissioner,
City Municipal Corporation,
Kancheepuram.

To:-

M/s. Saravana Engineering and
Infratech Pvt. Ltd and M/s VVV
Construction Pvt. Ltd,
No.671/9A1,Opp to Transport Nagar,
Dindigul-Madurai NH Road, A, Vellodu
Village, Dindigul – 624 303

Sir,

Roc. No.9328/2023/E1, Dated. 26.09.2024

Sub:- Kancheepuram Corporation – TNCRUDP - 2023-24 – **Designing, constructing, erection and commissioning, start up and performance run for 6 months followed by 10 years of O & M of 36 MLD capacity sewage treatment plant (STP) with selected modern technology and Design, Build, Operate and Transfer (DBOT) Basis (Phase-II) at Nathapettai in Kanchipuram City Municipal Corporation – World Bank Assisted TNCRUDP – Issue of Notice to Proceed with work - Regarding.**

- Ref:-
1. G.O. (MS) No. 71. Municipal Administration and Water Supply (MA2) Department, Dated: 20.05.2024.
 2. Proceeding of the Chief Engineer O/o DMA, Chennai Roc. No. 18484/2023/DO1, Dated. 16.10.2023
 3. This Office Tender Notice Ref Roc. No.9328/2023/E1, Dated.19.02.2024.
 4. This Office Tender Date. 20.03.2024.
 5. Technical Bid Opened on 17.05.2024.
 6. Price Bid Opened on 31.05.2024.
 7. Letter of Acceptance Issued on 09.09.2024.
 8. Bank Guarantee for performance security submitted by Joint venture of M/s.Saravana Engineering and Infratech Pvt., Ltd., and M/s VVV Construction Pvt. Ltd on 23.09.2024
 9. This Office Council Resolution No.80, Dated. 03.09.2024

With reference to the 1st Cited above Administrative Sanction has been accorded for Designing, constructing, erection and commissioning, start up and performance run for 6 months followed by 10 years of O & M of 36 MLD capacity sewage treatment plant (STP) with selected modern technology and Design, Build, Operate and Transfer (DBOT) Basis (Phase-II) at Nathapettai in Kanchipuram City Municipal Corporation. The Technical Sanction has been accorded for Designing, constructing, erection and commissioning, start up and performance run

40

for 6 months followed by 10 years of O & M of 36 MLD capacity sewage treatment plant (STP) with selected modern technology and Design, Build, Operate and Transfer (DBOT) Basis (Phase-II) at Nathapettai in Kanchipuram City Municipal Corporation vide 2nd cited above.

For the above work, the tender was received on 20.03.2024 and letter of acceptance was issued to L1 Bidder Joint venture of M/s. Saravana Engineering and Infratech Pvt. Ltd and M/s VVV Construction Pvt. Ltd, on 09.09.2024 vide reference 7th cited above. The Joint venture of M/s. Saravana Engineering and Infratech Pvt. Ltd and M/s VVV Construction Pvt. Ltd, has submitted the Bank Guarantee for performance security amount of 2.50% of Contract price for Designing, constructing, erection and commissioning, start up and performance run for 6 months followed by 10 years of O & M of 36 MLD capacity sewage treatment plant (STP) with selected modern technology and Design, Build, Operate and Transfer (DBOT) Basis (Phase-II) at Nathapettai in Kanchipuram City Municipal Corporation cost of Rs. 1,86,04,630/- (Rupees One Crore Eighty Six Lakhs Four Thousand Six Hundred and Thirty Only). Vide Bank Guarantee No. DB0IBGP242670003 (for Rs. 1,86,04,630/-) for valid up to 23.04.2027 (KARUR VYSYA BANK LIMITED, DINDIGUL) vide reference 8th cited above.

Now, as per IT Clause 34 time for access to the site 30 days you are hereby instructed to proceed with the execution of the above work in accordance with the contract documents.

9c


Commissioner,

Kancheepuram Corporation

26/9/2024 / H. J. J. / 26/9/2024



ANEROBIC POND IN WASTE STABLIZATION METHOD

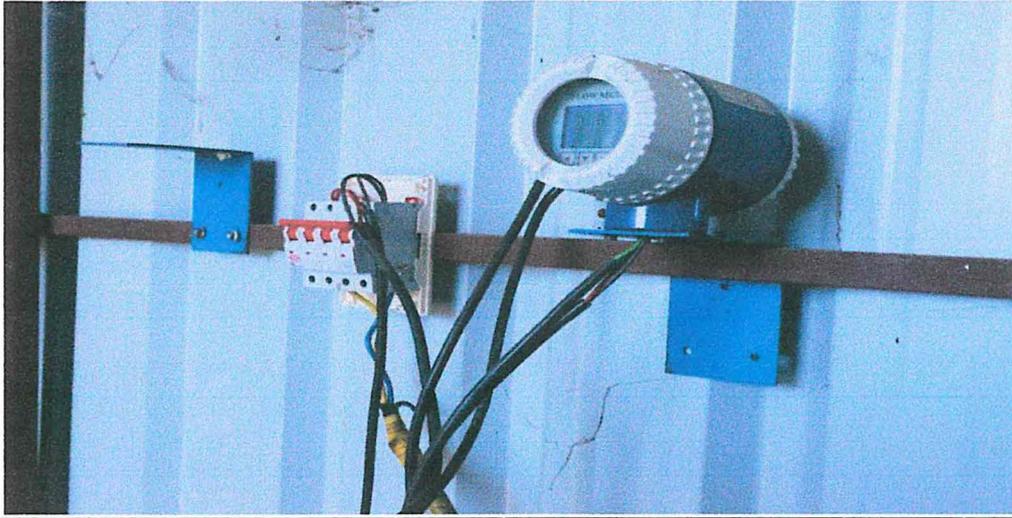


MATURATION POND IN WASTE STABLIZATION METHOD



TREATED WATER OUTLET PIPE LINE TO OCEMS

43



ONLINE CONTINUOUS EFFLUENT MONITORING SYSTEM



PROPOSED SEWAGE TREATMENT PLANT IN SBR TECHNOLOGY AS

36 MLD



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE AT CHENNAI**

O.A. No. 246 of 2020 (SZ)

Between

Tribunal on its own Suomoto based
On the news item in Dinamani Newspaper
Chennai edition Dt.02.11.2020" Vaiyavur
and Nathappettai Lakes: Will become a bird
Sanctuary?

And

The Secretary to Government of Tamil
Nadu and 9 others

**STATUS REPORT FILED BY THE 9TH
RESPONDENT**

**M/s. HARIKRISHNAN R
J. JOSEPH SUNDAR
NIKHIL J**

**COUNSEL FOR THE 9TH RESPONDENT
9003801089**